

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No. 180/00556/2016

Friday, this the 04th day of January, 2019

CORAM:

**HON'BLE Mr. E.K. BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE Mr. ASHISH KALIA, JUDICIAL MEMBER**

Jiji P. Raveendran,
S/o. Late P.R. Raveendran, aged 33 years,
GDSMC(Provisional), Manjoor, Kottayam
West Sub Division, Department of Posts,
residing at Parisayil House, Manjoor P.O.,
Kuruppanthara, Kottayam – 686 603. Applicant

[By Advocate Mr. V. Sajithkumar]

v e r s u s

1. Union of India represented by the Secretary
to the Government of India, Department of the Posts,
Government of India, New Delhi – 110 001.
2. The Chief Post Master General,
Kerala Circle, Trivandrum – 695 101.
3. The Senior Superintendent of Post Offices,
Kottayam Postal Division, Kottayam – 686 001.
4. The Inspector of Posts,
Kottayam West Sub Division, Department of Posts,
Kottayam – 686 101. Respondents

[By Advocate : Ms. Mini R. Menon, ACGSC]

The application having been heard on 04.01.2019, this Tribunal on the same day delivered the following:

O R D E R (Oral)

Per: E.K. Bharat Bhushan, Administrative Member

1. When this case was finally heard Sri. Sajithkumar, explained that the applicant is one of the three children of the deceased employee who live along with the widowed mother. Thus there are four dependents of the diseased employee. It is stated that while the applicant had produced all records which are available with him including the consent letter of his sibling. His only brother could not be contacted, as he is missing for the last several years. Ms. Mini R. Menon, representing the respondents submitted that the respondents are ready to consider the case of the applicant if all relevant records mentioned in the revised scheme brought out after review conducted by the Government of India, No. 17-1/2017-GDS, dated 30.05.2017 are produced before the concerned authorities.

2. We are of the view that OA can be disposed of by directing the applicant to provide all relevant records including the information in respect of the missing brother of the applicant so that a considered view could be taken by the CRC. This may be done within three months from the receipt of copy of this order.

.3.

3. On submission of the relevant details, the CRC constituted by the 2nd respondent shall duly consider the same and take a final view within three months of receipt of the necessary records.

4. Until the matter is finally disposed of, the applicant is not to be disturbed from his present position as GDS. OA is disposed of.

**(E.K. BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

sb

.4.

Applicant's Annexures

Annexure A1 - A true copy of the representation dated 13.05.2013 submitted by the Applicant to the 4th Respondent along with English translation.

Annexure A2 - A true copy of the death Certificate dated 23.02.2013 is issued by Registrar of Death and Birth.

Annexure A3 - A true copy of the Notification No. GDS/Rectt/Th-1 dated 05.05.2016 issued by the 4th Respondent.

Annexure A4 - A true copy of the representation dated 09.05.2016 submitted by the Applicant to the 4th Respondent along with English translation.

Annexures of Respondents

Nil
